

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH AT GUWAHATI

**IA No.01 of 2018**

**In**

**CP(IB)/20/GB/2017**

Under Section 7 of the Insolvency & Bankruptcy, read with the Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016

Srei Infrastructure (P) Ltd. ... Petitioner

-Versus-

Assam Company India Ltd. ... Respondent

**Coram:**

**Present : HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)**

**O R D E R**

Date of Order : 12.01.2018

Record is put up today in connection with report from Insolvency and Bankruptcy Board of India (in short IBBI), New Delhi. For ready reference, the letter dated 10<sup>th</sup> January, 2018 from Deputy General Manager, Insolvency and Bankruptcy Board of India addressed to the Registrar of this Bench is reproduced below :-

IBBI/IP/REP/NCLT/GUW/2017/13K/245/52 10<sup>th</sup> January, 2018

“Smti. Bulbuli Richong,  
Registrar,  
National Company Law Tribunal,  
Guwahati Bench,  
4<sup>th</sup> Floor, Prithvi Planet,  
Behind Hanuman Mandir,  
Ulubari, Guwahati – 781007.

Sub: Confirmation of change of Insolvency Resolution Professional u/s22(4) of I & B Code, 2016 (IA No.01 of 2018 in CP(IB)20/GB/2017, Srei Infrastructure (P) Ltd. V. Assam Company Ltd.)

Ref: NCLT/GB/1(60)/2017/23 dated 04.01.2018 (received on 09.01.2018).

Dear Madam,

With reference to above, the Board, in exercise of powers u/s 22(4) of Insolvency and Bankruptcy Code 2016, accords confirmation to the name of Resolution Professional Mr. Kannan Tiruvengadam (IBB)/IPA-001/IP-P00253/2017-18/10482) in the matter of Srei Infrastructure (P) Ltd. V. Assam Company Ltd.

Yours faithfully,  
Sd/- I Sreekara Rao  
Deputy General Manager.

2. Since the IBBI confirmed the name of Resolution Professional within time limit, in terms of Section 22(4), Mr. Kannan Tiruvengadam, is appointed Resolution Professional to conduct the Corporate Resolution Process. He shall conduct the business of Corporate Debtor in-accordance with the prescription of law rendered in Insolvency and Bankruptcy Code, 2016, section 23, 24, 25, 26, 28, 29 and 30 in particular.

3. Resultantly, this proceeding is disposed of.

4. A copy of this order be sent to all concerned including the Resolution Professional.



Adjudicating Authority  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

TDR